

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 4133**  
TO BE ANSWERED ON 04.01.2019

**Cutting of Trees**

4133. SHRI RAHUL KASWAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether despite having strict provisions for cutting of trees, the environmental problem still remains unsolved;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government proposes to implement any special scheme for promoting afforestation in private sector; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a)& (b) Pollution level depends on various factor such as vehicular emission, industrial emissions, dusts due to construction of buildings and infrastructure, burning of agricultural waste etc. which are regulated under Environmental (Protection) Act, 1986. Trees help in reduction of pollution and act as carbon sink and sequestration of carbon dioxide is done by trees in the cities. The Indian Forest Act, 1927 regulates management of forests and trees in the States. Various State Governments have enacted special Acts also for protection of tree in the state to check pollution and provide greenery.
- (c)& (d) In order to increase the forest cover in the country, afforestation programmes have been taken up under various Centrally Sponsored Schemes such as National Afforestation Programme (NAP), Green India Mission (GIM), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management Programme (IWMP) which from 2015-16 has been amalgamated as the Watershed Development Component of the “Pradhan Mantri Krishi Sinchayee Yojana (PMKSY)” and under Compensatory Afforestation Fund Management and Planning Authority (CAMPA). Local people are involved in afforestation activities by the State Forest Departments.

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